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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.1767/2002

Thursday, this the 11th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri Ved Prakash Sharma  
s/o Shri Shiv Lal Sharma  
employed as Postal Asstt. (BCR) in Rohtak Division  
under Haryana Postal Circle, R/O Tikri Border  
Delhi, Address for service of notices  
C/O Shri Sant Lal Advocate, C-21(B), New Multan  
Nagar, Delhi-56

..Applicant

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the Secretary  
Ministry of Communication,  
Dept. of Posts  
Dak Bhawan, New Delhi-1

2. The Chief Postmaster General  
Haryana Circle, Ambala Cantt.-133001

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

The applicant, a Postal Assistant was granted promotion under the TBOP Scheme on completion of sixteen years of service on 1.9.1989. He was thereafter to get benefit under the BCR Scheme on completion of another ten years of service, i.e., after completion of twenty six years of service in all. The applicant completed twenty six years of service on 1.9.1999. According to the rules, the BCR promotions are made on biannual basis w.e.f. 1st July or from 1st January of the year. Following this rule, the applicant became entitled for grant of benefit under the BCR Scheme w.e.f. 1.1.2000. Due to the pendency of the applicant's appeal filed by him in the disciplinary case, he could not secure the benefit of promotion under the BCR Scheme from 1.1.2000.

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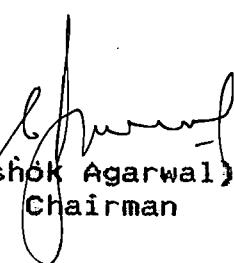
In consequence of this Tribunal's intervention, the appellate authority set aside the punishment imposed on the applicant by his order dated 28.11.2000. Meanwhile, the applicant had already been promoted under the BCR Scheme w.e.f. 1.1.2001. Soon thereafter, the applicant filed a representation for the grant of promotion under the BCR Scheme w.e.f. 1.1.2000. He has filed several representations, the latest being dated 3.10.2001 (A-8), all in vain.

2. In the aforesated facts and circumstances, we find it just and proper to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to pass a reasoned and a speaking order on the aforesaid representations for the grant of promotion under the BCR Scheme w.e.f. 1.1.2000 expeditiously and in any event within a maximum period of two months from the date of receipt of a copy of this order. While passing orders as above, the respondents will treat the present OA as an additional representation made on behalf of the applicant. We direct accordingly.

3. The present OA is disposed of in the aforesated terms.

  
(S.A.T. Rizvi)  
Member (A)

/sunil/

  
(Ashok Agarwal)  
Chairman